

Listed on : 03.04.2017
Registrar Court No. : 2
Item : 21
SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL)NOS.2307-2315 OF 2016

State of Uttar Pradesh ...Petitioner(s)
VERSUS
Hari Prasad & Ors. Etc. Etc. ... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Court of Registrar on 16th February, 2017 when an order was passed. (Copy of Order dated is enclosed).

There are seven Respondents in the all the above mentioned matters i.e. SLP (Crl.)Nos. 2307-2315 of 2016.

Counsel for the Petitioner has not filed spare copy of Special Leave Petition for issuance of notice to Respondent No.4, so far. Hence Show Cause Notice could not be issued.

Counsel for the Petitioner has not filed proof of serving copies of pleadings upon Mr. Pradeep Misra, Advocate for Respondent Nos. 2 and 6, so far.

Counsel for Respondent Nos. 2, 3 and 5 to 7 have not filed the Counter Affidavits, so far.

A.D. card duly signed has been received in respect of Respondent No.1, but no one has entered appearance on his behalf, so far.

Service of Show Cause Notice is incomplete on Respondent No.4.

The matters above mentioned are listed before the Court of Registrar with this office report.

DATED this the 31st day of March, 2017.

ASSISTANT REGISTRAR

COPY TO:

Ms. Pragati Neekhara, Advocate

Mr. Pradeep Misra, Advocate

Ms. Vanshaja Shukla, Advocate

C4/dk

ASSISTANT REGISTRAR